

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:195
ANSWERED ON:06.08.2010
IMPLEMENTATION OF THE FOREST RIGHTS ACT, 2006
Sainuji Shri Kowase Marotrao;Singh Shri Uma Shanaker

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether any time limit for the completion of distribution of title deeds under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been fixed;
- (b) if so, the details thereof along with the achievements made in this connection till date;
- (c) if not, the reasons therefor;
- (d) whether any monitoring mechanism has been put in place as regards implementation of the Act;
- (e) if so, the details thereof, State-wise; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI KANTILAL BHURIA)

(a) to (f): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No. 195 (15th position) for answer on 06.08.2010 tabled by Shri Umashankar Singh and Shri Marotrao Sainuji Kowase regarding "Implementation of the Forest Rights Act, 2006".

(a) to (c): The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 does not prescribe any time limit for receiving applications from the eligible forest dwelling Scheduled Tribes and other traditional forest dwellers for recognition and vesting of forest rights under the Act. Hence, no time limit for the completion of distribution of title deeds under the Act can be fixed. The State Governments are, however, being urged from time to time to complete the process of implementation of the Act and ensure the distribution of title deeds at the earliest.

As per the information collected from the States till 30th June, 2010, more than 28.33 lakhs claims have reportedly been filed in various States / UTs and more than 9.75 lakh titles have been distributed. More than 27 thousand titles were ready for distribution.

(d) to (f): The Ministry is obtaining the monthly progress reports from the States / UTs regarding the progress of implementation of the Act and is also reviewing the progress periodically by convening review meetings of State Secretaries/ Commissioners of Tribal Welfare / Development Departments. The officers of the Ministry are also visiting the States to assess and guide the pace of implementation. The State Level Monitoring Committees have also been constituted in the various States to monitor the process of recognition, verification and vesting of forest rights in the States. The Ministry in consultation with National Informatics Centre (NIC) has developed a comprehensive web-based management information system (MIS).